

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3098**

TO BE ANSWERED ON THE 22ND MARCH, 2022/ CHAITRA 1, 1944 (SAKA)

BORDER AREA DEVELOPMENT PROGRAMME

†3098. SHRI DEVJI M. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has implemented Border Area Development Programme (BADP) in all the border districts of 17 States and if so, the objectives of the said scheme;

(b) whether the area situated under Sanchore Chitalwana Sarwana Police Station in Sanchore Tehsil of Jalore has been declared as notified area as International border on 12th March 1996, the entry and exit of citizens is banned in both the Blocks, as there is a village at a distance of 500 meters to 1.5 Km. from the international border, there is a village on 10-15 Km.;

(c) if so, the total amount spent on the Primary Health Centre, primary education, community center, connectivity, drainage, drinking water etc., during the last three years in such villages, if not, the reasons therefor; and

(d) the other steps taken by the Government to expedite the implementation of BADP in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NISITH PRAMANIK)**

(a): Government of India is implementing the Border Area Development Programme (BADP) through the State Governments/UT Administrations in habitations located within 0-10 kms. from the first habitation at international border in 460 border blocks of 117 border districts in 16

States and 2 UTs viz. Arunachal Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Jammu & Kashmir (UT) and Ladakh (UT).

The main objective of the Border Area Development Programme (BADP) is to meet the special developmental needs of the people living in remote and inaccessible areas situated near the international border and to provide essential infrastructure in the border areas of the country.

(b): Government of India, vide notification dated 12th March, 1996 has declared the areas falling within the jurisdiction of (i) Sanchore (ii) Chitalwana & (iii) Sarwana Police Stations in Jalore district of Rajasthan as a “Notified Area” under sub-section (1) of section 3 of the Criminal Law (Amendment) Act, 1961. As per this notification no person, other than the persons belonging to exempted categories as mentioned in the said notification, shall enter or attempt to enter the said area or be therein except in accordance with the terms of written permit granted to him by any of the officers authorised in the said notification.

(c): Under BADP, funds are allocated to the State governments/UT Administrations for the works approved in their Annual Action Plan. Detail

of the funds allocated to the States/UTs during the period 2018-19 till 15.03.2022 is enclosed at Annexure "A".

Information related to amount spent for the works under BADP in a particular village is not maintained at the Central level. So far, habitations of Jalore district in Rajasthan are concerned presently they are not covered under BADP.

(d): Government of India has taken various steps to expedite the implementation and timely completion of infrastructure projects approved under BADP in border habitations. Some of these are development of online monitoring system for effective physical and financial monitoring; appointment of Prabhari Officers with mandate to visit sites and give feedback on implementation etc.

Details of funds released to the States/UTs and spent as per UCs furnished by the State/UTs and utilized under BADP from the FY 2018-19 till 15.03.2022.

₹ in crore

Sl.	States/UTs	2018-19		2019-20		2020-21		2021-22	
		Funds released	Funds utilised	Funds released	Funds utilised	Funds released	Funds utilised	Funds released	Funds utilised
1	Arunachal Pradesh	80.87	80.87	42.15	42.02	24.50	**	30.92	**
2	Assam	49.50	31.34	63.30	46.11	-	-	-	-
3	Bihar	32.20	25.35	51.09	46.89	-	-	-	-
4	Gujarat	56.23	53.66	14.00	14.00	-	-	-	-
5	Himachal Pradesh	25.95	25.95	27.50	26.15	-	-	2.79	**
6	UT of J&K	84.00	75.76	114.37	31.41	-	-	-	-
7	UT of Ladakh					-	-	16.00	**
8	Manipur	20.34	12.29	14.93	0.00	-	-	-	-
9	Meghalaya	22.69	22.69	45.36	45.36	-	-	5.85	**
10	Mizoram	32.20	32.20	55.93	55.93	12.29	12.29	-	-
11	Nagaland	33.96	33.96	24.85	24.85	5.07	5.07	16.10	**
12	Punjab	33.08	19.60	24.73	21.37	-	-	-	-
13	Rajasthan	81.20	78.57	38.53	24.98	-	-	19.39	**
14	Sikkim	27.50	27.50	53.01	53.01	14.97	14.97	32.43	**
15	Tripura	49.70	49.70	44.64	41.52	-	-	6.04	**
16	Uttar Pradesh	26.60	26.60	51.41	22.56	-	-	-	-
17	Uttarakhand	29.20	29.20	43.60	43.60	7.14	6.53	30.25	**
18	West Bengal	85.40	80.03	115.22	102.39	-	-	31.21	**
	TOTAL	770.62	705.27	824.59	642.15	63.97	38.86	190.98	-

**Utilisation certificates yet to be received from States/UTs

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